

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (C) NOS.1158-1159/2021

IN

CIVIL APPEAL NOS.5627-5628/2021

DELHI METRO RAIL CORPORATION LTD.

PETITIONER(S)

VERSUS

DELHI AIRPORT METRO EXPRESS PVT. LTD.

RESPONDENT(S)

O R D E R

We have gone through the Review Petitions and the connected papers filed therewith. In our opinion, no case for review of order is made out. The review petitions are dismissed.

Pending application(s), if any, shall stand disposed of.

.....J
(L.NAGESWARA RAO)

.....J
(S. RAVINDRA BHAT)

NEW DELHI;
23rd NOVEMBER, 2021.

ITEM NO.1002

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(C) Nos.1158-1159/2021 in C.A. Nos.5627-5628/2021

DELHI METRO RAIL CORPORATION LTD.

Petitioner(s)

VERSUS

DELHI AIRPORT METRO EXPRESS PVT. LTD.
(IA No. 131919/2021 - STAY APPLICATION)

Respondent(s)

Date : 23-11-2021 These petitions were circulated today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

By Circulation

UPON perusing papers the Court made the following
O R D E R

The review petitions are dismissed in terms
of the signed order. Pending application(s), if any,
shall stand disposed of.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master

(Signed order is placed on the file)